

**GOVERNMENT OF INDIA  
MINISTRY OF COMMERCE & INDUSTRY  
DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION**

**LOK SABHA**

**UNSTARRED QUESTION NO. 2463.  
TO BE ANSWERED ON MONDAY, THE 9<sup>TH</sup> MAY, 2016.**

**MANUFACTURING AND EXPORT OF FIREWORKS**

**2463. SHRI VENKATESH BABU T.G.:**

Will the Minister of **COMMERCE AND INDUSTRY** be pleased to state:

**वाणिज्य एवं उद्योग मंत्री**

- (a) the total quantity, value and percentage of fireworks manufactured in the country particularly from Sivakasi, Tamil Nadu during the last three years;
- (b) the details of fireworks exported during the said period and the amount of foreign exchange earned therefrom;
- (c) the welfare measures initiated by the Government and the assistance provided to the State Government for the welfare of workers engaged in fireworks industries;
- (d) whether any steps have been taken by the Government to ban the import of Chinese crackers and to protect the interests of domestic industry; and
- (e) if so, the details thereof and if not, the reasons therefor?

**ANSWER**

**वाणिज्य एवं उद्योग राज्यमंत्री (स्वतंत्र प्रभार)(श्रीमती निर्मला सीतारमण)  
THE MINISTER OF STATE (INDEPENDENT CHARGE)  
OF THE MINISTRY OF COMMERCE & INDUSTRY  
(SHRIMATI NIRMALA SITHARAMAN)**

- (a):** The quantity and value of fireworks produced in and around Sivakasi for the last 3 years is as under:

S.No.	Year	Approximate Value (Rs.in crores)	Approximate Quantity in Metric tonnes
1.	2013-14	1050	74500
2.	2014-15	1250	89242
3.	2015-16	1755	119972

About 90% of the total fireworks produced in the country is from Sivakasi.

**(b):** The details of fireworks exported during the last three years and the amount of foreign exchange earned therefrom is as under.

S.No.	Year	Value in USD (Dollars)	Quantity in Metric tonnes
1.	2013-14	465269	141
2.	2014-15	63095	19
3.	2015-16	32100	12.70

**(c):** Measure for the welfare of workers engaged in fireworks industries is not covered under the Explosives Act or Rules. The subject is covered under the Factories Act, regulated and implemented by the concerned State Governments.

**(d) & (e):** The Government has not given any licence for import of Chinese fireworks so far. The matter was taken up with all the Chief Ministers of States for directing concerned authorities for keeping close vigil on clandestine import of fireworks and its sale. Advertisements were also published in various national and regional newspapers across the country to sensitize public against using illegally imported fireworks and their harmful effects. Further, District Authorities, Department of Revenue Intelligence and Custom Authorities have also been sensitized to confiscate clandestinely imported firework and taking appropriate action against illegal importers and sellers.

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